

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 32283/2015

(Arising out of impugned final judgment and order dated 13-05-2015 in ITA No. 99/2015 passed by the High Court Of Judicature At Allahabad)

SPICE MOBILITY LTD. THROUGH MR.
B.M. AGARWAL AUTHORIZED SIGNATORY

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

([FOR FINAL DISPOSAL])

Date :09-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Ajay Vohra, Sr. Adv.
 Ms. Kavita Jha, AOR
 Mr. Adity Vohra, Adv.

For Respondent(s) Mr. Aman Sinha, Sr. Adv.
 Mr. Rajesh Ranjan, Adv.
 Mr. Arjun Garg, Adv.
 Mr. Hemant Arya, Adv.
 Mr. C. V.S. Papta, Adv.
 Mr. Davansh Srivastava, Adv.
 Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

[CHARANJEET KAUR]
A.R. -CUM-P.S.

[RENU DIWAN]
ASSTT. REGISTRAR

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